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Title :Need to take steps for implementing drip irrigation system in Karnataka with hundred per cent subsidy.

SHRIS. MALLIKARJUNIAH (TUMKUR): I would like to draw the attention of this House that, since last few years in the State of Karnataka particularly in Tumkur District, the farmers have been working on Drip Irrigation to use available ground water.

The farmers have already experienced about more than 10 years on working with these two foreign emitting systems (i.e. USA & Israel) (1) Dripper Emitting system and (2) Laminar Emitting System under Central and State subsidy schemes. The Government of Andhra Pradesh has recently introduced another foreign technology as Inline Emitting System in their pilot projects with 50% farmers share and 50% by Government subsidy scheme. All the three emitting systems are to be allowed to compete with each other in quality and cost of the system. While implementing the drip irrigation scheme. The farmers must have a chance to select any one of the three existing emitting systems depending upon the suitability of water, crop and soil condition in all the southern states. Further, Sales Tax/VAT upto 12.5% on Drip Irrigation Equipments is against to Government subsidy scheme. Hence 0% VAT/Sale Tax is essential to implement the subsidy scheme in South India.

I therefore, urge upon the Government to take immediate step to implement the drip irrigation system in the State of Karnataka through 100% subsidy scheme in next Central Five Year Plan and form the State pilot projects and reduce the VAT/Sales Tax to 0% on drip irrigation equipments to the welfare of the agriculturists.